

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE**

BEFORE SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER

ITA No. 948/Bang/2024
Assessment year : 2017-18

The Income Tax Officer, Ward 1 & TPS, Bagalkot.	Vs.	Prathamika Krishi Pattina Sahakari Sangh Niyamit, Budni. Mudhol Tq. Bagalkot Dist. PAN : AACTP 0209Q
APPELLANT		RESPONDENT

C O R R I G E N D U M

Per Laxmi Prasad Sahu, Accountant Member

This appeal by the revenue is disposed of by order dated 21.08.2024. In Para 8 of the said order, it is inadvertently mentioned as “*In the result, the appeal by the assessee is allowed for statistical purposes*” instead of appeal by the revenue. Therefore, para 8 of the said order is modified and substituted to read as under:-

“8. In the result, the appeal by the revenue is allowed for statistical purposes.”

2. There is no other change in the order of the Tribunal.

Sd/-
(KESHAV DUBEY)
JUDICIAL MEMBER

Sd/-
(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 26th August, 2024.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. Pr.CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.